

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

D.A. 1267/93

St. of Decision : 27.1.94

K. Gangaram

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunications, Armoor,
Nizamabad District.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunications, Odoorsanchar
Bhavan, Nampally Station Road,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao.

Counsel for the Respondents : Mr. N.V. ~~Regheva~~ Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Copy to:-

1. The Sub Divisional Officer, Telecommunications, Armoor, Nizamabad, District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Nampally Station road, Hyderabad.
4. One copy to Sri. K.Venkateshwar Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.~~Raghava Reddy~~, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicant states that he worked as a Casual Mazdoor from 1.2.1987 to 29.6.1988 under the Control of the Sub Divisional Officer, Telecom, Armoor, Nizamabad District. He has made a request to the authorities concerned vide his representation to the Telecom District. ^{dtc} he be engaged, keeping in view the service he had already rendered under the SDO Telecom, Armoor. Learned counsel for the respondents states that the representation of the applicant is under consideration.

3. In view of the above stated facts this application may be disposed of in the following direction to the respondents:-

a) The respondents shall consider the representation of the applicant within a period of 2 months and verify whether he had worked as a Casual Mazdoor as stated by him therein.

b) After due verification the name of the applicant shall be entered in the Live Casual Mazdoor Register.

c) He will be considered for re-engagement as and when there is work and in preference to freshers and those who render lesser length of service.

d) The case of the applicant shall be considered for grant of temporary status and regularisation in accordance with the extant scheme/rules.

4. The application is disposed of in ^{the} above terms. There shall be no order as to costs.

(T. CHANDRASEKHARA REDDY)

MEMBER (JUDL.)

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Dt. 27.1.94

Dictated in Open Court

(A.B. GORTHI)

MEMBER (ADMN.)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 27/1/-1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. ⁱⁿ 1267/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

